

Order dated 24.12.2003

Heard Shri C.A.Rao, the learned counsel appearing for the applicant and Shri B.Dash, learned Addl. Standing Counsel appearing on behalf of the Respondent Nos. 1 and 2.

Applicant (Shri P.K.Nayak) a Safaiwala; having faced an order of transfer from A.R.C., Charbatia to A.R.C., New Delhi; filed this Original Application challenging the said order of transfer, in this Original Application under Section 19 of the A.T.Act, 1985. A counter has been filed by the said Respondent Nos. 1 and 2 contesting the case of the applicant.

This matter remained part-heard on last 25.11.2003. In course of hearing of this case, to-day, the learned Addl. through Standing/Misc. Application No.1083/03 has produced a copy of letter No.OA/418/2002-29112 of the Assistant Director(A) of Aviation Research Centre, Charbatia dated 1.2.2003(along with a copy of enclosure) to show that the competent authorities(vide their order No.ARC/Genl./46/2002 dated 12.4.2002) have already cancelled the impugned order of transfer. In the said premises, I do not feel inclined that nothing survives, in this application, more for being adjudicated and, in the circumstances, this O.A. is dismissed for having become infructuous.

24.12.2003

MEMBER(JUDICIAL)

On. dr. 24.12.03
copies of order
prepared for
Counsel for
and myself & for
the return.

BB
30/12/03
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26/12